

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 178/ 2008
in
OA No. 2123/2004

New Delhi this the 1st day of August, 2008

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Dr. Veena Chhotray, Member (A)

Shri Jai Kanwar Kaushik,
S/o Shri Ravi Dutt Kaushik,
Working as Technician (Electrical) Gr. II,
Under Diesel Loco Shed,
Northern Railway, Shakurbasti,
New Delhi. ... Applicant

(By Advocate Shri Manjeet Singh Reen)

VERSUS

Union of India : Through

1. Shri Sri Prakash,
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Shri Pradeep Kumar Goyal,
Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.
3. Shri Ram Chander,
Senior Section Engineer,
Diesel Loco Shed,
Northern Railway, Shakurbasti,
New Delhi. ... Respondents

(By Advocate Shri Shailendra Tiwary)

O R D E R (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

The application for contempt suggested that the orders of the Tribunal passed on 15.5.2007 have not been fully complied with, and the posting presently given to him, may not be suitable, since he is medically incapacitated.

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2. However, from the terms of the orders, the Railway administration was expected to arrange a medical board and act on the basis of the report submitted by him. Learned counsel for the respondents submits that this had been done and the applicant has been given posting taking notice of all the relevant facts.

3. In the above scenario, it cannot be contended that there is contempt, which is actionable. Application is closed. But however, while disposing of this application, we also direct the respondents to look into the representation that has been filed by the applicant on 25.6.2008 sympathetically and pass an order thereon. Notices to respondents are discharged.

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(Dr. Veena Chhotray)
Member (A)

ramachandran
(M. Ramachandran)
Vice Chairman (J)

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